

I tell them? Hon. Members may tell them.

That is what I want.

Therefore, now I am sorry; I have gone ahead (*Interruptions*).

**Shri Surendranath Dwivedy:** You may fix some other time, say 5 P.M. today.

**Mr. Speaker:** We will see. I cannot say anything now.

**Shri K. Lakkappa (Tumkur):** On a point of order. Under the rules of procedure a calling attention notice has been admitted and time fixed for it. Now Shri Samar Guha was here in the House only, but he had just gone out to collect some papers. He was within the precincts of Parliament House. Therefore, the calling attention notice should be taken up, now.

**Mr. Speaker:** A very valuable suggestion. He will kindly resume his seat. Or has he finished his speech?

**Shri K. Lakkappa:** I am not making a speech. I am only saying when my colleague, Shri Samar Guha was called, he had just gone out to collect some papers and he had returned immediately. So it should be taken up now.

**श्री मधु लिमये (मुंबई):** अध्यक्ष महोदय, मेरी प्रार्थना केवल इतनी है कि गोपालन साहब का जो मामला है, . . . .

**Mr. Speaker:** After I have given the ruling, what is the point in raising this?

**श्री मधु लिमये:** अगर आपको मेरी प्रार्थना जव्, तो आप उसको मॉरि, वर्ना मैं बैठ जाऊंगा।

'फ्रीडम फ्रॉम एरेस्ट, मालेस्टेशन, अब-स्क्वशन एंड हेरॉमेट' को 'मैं' के अन्तार एक बड़ा विशेषाधिकार माना जाता है और श्री गोपालन का मामला उनके अन्तर्गत अता है। पिछले साल श्री डांगे, श्री रामामूर्ति, श्री विदिव चौधरी और मूझ को पटना हवाई अड्डे पर रोक लिया गया था।

**Mr. Speaker:** I know all that. Do not go into it now.

**श्री मधु लिमये:** वह मामला विशेषाधिकार समिति के पास गया था। इस लिए मेरी प्रार्थना है कि आप इस मामले को नियम 227 के मातहत, बिना बहस किए, केवल यह निश्चित करने के लिए कि क्या श्री गोपालन को गैर-कानूनी ढंग से दो घंटे तक रोका गया था, विशेषाधिकार समिति के पास भेजिये।

12.12 hrs.

PAPERS LAID ON THE TABLE—  
contd.

**Mr. Speaker:** Dr. Ram Subhag Singh.

NOTIFICATIONS UNDER INDIAN TELEGRAPH ACT

The Minister of Parliamentary Affairs and Communications (**Dr. Ram Subhag Singh**): I beg to lay on the Table a copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:

- (1) The Indian Telegraph (Sixth Amendment) Rules, 1967 published in Notification No. GSR 1104 in Gazette of India dated the 17th July, 1967. [Placed in Library, see No. LT-1283/67].
- (2) The Indian Telegraph (Fifth Amendment) Rules, 1967, published in Notification No. GSR 1105 in Gazette of India dated the 18th July, 1967 [Placed in Library. See No. LT-1284/67].

12-12 hrs.

RE: QUESTION OF PRIVILEGE—  
contd.

**Shri Vasudevza Nair (Peermade):** May I make a submission?

**Mr. Speaker:** I have heard all of them. If you also want to say something, I will hear.

**Shri Vasudevan Nair:** You have stated that there is a calling attention motion and you are not taking it as a privilege issue. Can you not reconsider the decision in view of the importance of this issue

**Shri A. Sreedharan** (Badagara): This is an issue of privilege. He was detained for two hours under the direction of the Home Minister.

**Mr. Speaker:** Two Members cannot speak at a time. I am prepared to hear one of them.

**Shri A. Sreedharan:** If you say that there is no privilege involved, I am prepared to sit down. But you are proceeding to the other items.

**Mr. Speaker:** Only one can speak at a time, not three or four.

**Shri Vasudevan Nair:** You have said that there is a calling attention motion on this matter. May I humbly submit that a calling attention motion is no substitute for a privilege motion?

**Mr. Speaker:** A calling attention notice was also given. I think it was given. Am I correct?

**Shri P. Ramamurti:** That is about the whole incident.

**Shri Vasudevan Nair:** A privilege motion stands in a separate category. Our case is...

**Mr. Speaker:** We are not discussing the case now.

**An hon. Member:** Can we not discuss it with you in the chamber?

श्री मधु लिमये : हम आप को फिर मिलेंगे और आप को कनविन्स करेंगे ।

12.14 hrs.

#### PAPERS LAID ON THE TABLE— contd.

#### NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS ACT, ETC.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): I beg to lay on the Table.

(1) A copy of Notification No. GSR 1019 published in Gazette of India dated the 8th July 1967, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1932. [Placed in Library, See No. LT-1286/67].

(2) A copy of the Employees' Provident Funds (Fourth Amendment) Scheme 1967, published in Notification No. GSR 1055 in Gazette of India dated the 15th July, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952 [Placed in Library. See No. LT-1285/67].

(3) A copy of the Main Conclusions of the First Session of the Industrial Committee on Electricity, Gas, and power held at New Delhi on the 27th May, 1967. [Placed in Library. See No. LT-1282/67].

(4) A copy of the Report of the Indian Delegation to the 50th Session of the International Labour Conference held at Geneva in June, 1966. [Placed in Library. See No. LT-1281/67].

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS ELEVENTH REPORT

**Shri Khadiolkar** (Khed): I beg to present the Eleventh Report of the Committee on Private Members' Bills and Resolutions.

12.15 hrs.

#### ESTIMATES COMMITTEE EIGHTH REPORT

**Shri P. Venkatasubbalah** (Nandyal): I beg to present the Eighth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Seventy-first Report of the Estimates